

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 313/MP/2013 alongwith I.A. No. 49/2017**

Subject : Petition for adjustment of generation tariff and other consequential reliefs.

Petitioner : Rajasthan Sun Technique Energy Private Limited.

Respondents : NTPC Vidyut Vyapar Nigam Ltd. and Union of India, Ministry of New and Renewable Energy .

**Petition No. 327/MP/2013 alongwith I.A. No. 52/2017**

Subject : For adjustment of tariff, extension of time for execution of project and other consequential reliefs.

Petitioner : Diwakar Solar Limited, Hyderabad.

Respondents : NTPC VidyutVyapar Nigam Ltd. and Union of India, Ministry of New and Renewable Energy .

**Petition No. 14/MP/2014 alongwith I.A. No. 53/2017**

Subject : Petition for adjustment of tariff, extension of time for execution of project and other consequential relief.

Petitioner : KVK Energy Venture Private Limited.

Respondents : NTPC VidyutVyapar Nigam Ltd. and Union of India, Ministry of New and Renewable Energy .

**Petition No. 41/MP/2014 alongwith I.A. No. 48/2017**

Subject : Petition for adjustment of generation tariff and other consequential reliefs.

Petitioner : Aurum Renewable Energy Limited.

Respondents : NTPC Vidyut Vyapar Nigam Ltd. and Union of India, Ministry of New and Renewable Energy .

Date of hearing : 28.8.2017

Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member

Parties present : Shri Gopal Jain, Senior Advocate, KVKEVPL & DSL  
Shri S.B. Upadhyay, Senior Advocate, AREL  
Shri Sakya Singh Chowdhury, Advocate, KVKEVPL & AREL  
Ms. Molshree Bhatnagar, Advocate, KVKEVPL, AREL  
Ms. Manpreet Kaur, KVKEVPL & DSL  
Shri Buddy A. Ranganadhan, Advocate, RSTEPL  
Shri Hasan Murtaza, Advocate, RSTEPL  
Ms. Malvika Prasad, Advocate, RSTEPL  
Shri Surya Kant, RSTEPL  
Shri Manoj Pongde, RSTEPL  
Shri Sidhartha Sharma, RSTEPL  
Shri Khishnavir Singh, KVKEPL  
Shri M.G. Ramachandran, Advocate, NVVNL  
Ms. Anushree Bardhan, Advocate, NVVNL  
Ms. Poorva Saigal, Advocate, NVVNL  
Shri Shubham Arya, Advocate, NVVNL  
Shri Amit Chawla, NVVNL  
Shri R. Mishra, advocate, MNRE  
Shri Sanjay Karandhar, MNRE

### **Record of Proceedings**

Learned senior counsels for Diwakar Solar Limited (DSL),KVK Energy Venture Private Limited (KVKEVPL) and learned counsels for Rajasthan Sun Technique Energy Private Limited (RSTEPL) and Aurum Energy Limited (AREL) submitted that the petitioners, namely, DSL, KVKEVPL, RSTEPL and AREL have filed the Interlocutory Applications (IAs) seeking to amend the pleadings/prayers in Petition Nos. 327/MP/2013, 14/MP/2014, 313/MP/2013 and 41/MP/2014 respectively and also to bring subsequent facts on record in the present proceedings. Learned senior counsels for the petitioners further submitted that MNRE as the nodal ministry has erred in ignoring the facts which clearly demonstrate the failure of Concentrated Solar Power (CSP) technology in India. MNRE cannot abdicate its role as a facilitator under the Jawahar Lal Nehru National Solar Mission (JNNSM). Learned senior counsel submitted that the present IAs are curative in nature and do not in any manner alter and/or change

the nature and character of the petitions and the amendment sought to be carried out are formal in nature.

2. Learned counsel for Ministry of New and Renewable Energy (MNRE) requested for time till 15 September to file reply to the IAs. Request was allowed by the Commission.

3. The Commission directed to issue notices to the respondents on the IAs. The Commission directed RSTEPL, DSL, KVKEVPL and AREL to serve the copy of the IAs on the respondents immediately, if not served already.

4. The Commission directed the respondents to file their replies, on affidavit, by 10.9.2017, with an advance copy to the petitioners, who may file their rejoinders by 13.9.2017. The Commission directed that due date of filing replies and rejoinders should be strictly complied with. No extension shall be granted on that account.

5. The Commission directed to list the petition for hearing on 15.9.2017 at 9:30 a.m.

**By order of the Commission**

**Sd/-**

**(T. Rout)**

**Chief (Legal)**